

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

237. C.P.(IB)/32(MB)2021

IN THE MATTER OF

Amp Communications Pvt. Ltd.

U/s 10 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.11.2023

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant:

For the Respondent:

ORDER

Due to paucity of time, the matter could not be heard. List on **18.12.2023.**

Sd/-
MADHU SINHA
Member(Technical)

Sd/-
REETA KOHLI
Member(Judicial)

/z/